

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-16(PB)/2017**

**IN THE MATTER OF:**

**Anil Mahindroo & Anr.**

.... **APPLICANT / PETITIONER**

**Vs**

**Earth Iconoic Infrastructures Pvt. Ltd.**

....

**RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.07.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. Neeraj Kr. Gupta, Advocate**

**For the Respondent(s):-**

**ORDER**

Learned counsel for the RP states that the directors of corporate debtor are in jail and in the absence of any specific names and details, the Jail Superintendent is unlikely to agree to serve the court notices to them. The Jail Superintendent, Tihar Jail No. 4 is directed that service be permitted to be effected on the following persons and their names are as follows:-

1. Atul Gupta son of Jai Bhagwan Gupta R.O A-1/129, Janakpuri, New Delhi-110058
2. Rajneesh Mittal son of Ram Niwas Mittal R/o PNC-54, Pinnacle and the Icon Tower, DLF Phase V, Gurugram-122009, Haryana.
3. Mr. Vikas Gupta son of MR Gupta R/o A-101, Sector-12, Plot No. 27, Sunny Valley, Dwarka-110075.
4. Avdesh Kumar Goel Son of Manik Chand Goel R/o G-501, Catriona Aptts, Near Ambience Mall, Gurugram.



Let service be now effected through the Jail Superintendent Tihar  
Jail No. 4 returnable on 21<sup>st</sup> August, 2018.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

30.07.2018  
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